

GOVERNMENT OF INDIA  
MINISTRY OF COAL

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3653**  
**TO BE ANSWERED ON 08.08.2018**

**Mining of Coal in Meghalaya**

**3653. SHRI VINCENT H. PALA:**

Will the Minister of COAL be pleased to state:

- (a) the status of cases in NGT and Supreme Courts regarding mining of coal in Meghalaya;
- (b) whether the Central Government has filed affidavit or counter affidavit in the NGT Court and Supreme Court regarding mining of coal in Meghalaya, if so, the details thereof;
- (c) whether the Government is planning to accept the proposal of Meghalaya State Government and Assembly Resolution to adopt the policy for mining of coal in Meghalaya as a special case; and
- (d) if so, the details of action taken by the Central Government regarding coal mining in Meghalaya?

**ANSWER**

**MINISTER OF RAILWAYS, COAL, FINANCE AND CORPORATE AFFAIRS**

**(SHRI PIYUSH GOYAL)**

- a. Original Application No. 73/2014, filed before the National Green Tribunal, and Civil Appeal Diary No. 3067 of 2018 filed in Supreme Court by All Dimasa Students Union, Dima Hasao District Committee are pending in the courts. In both the cases Ministry of Coal is a respondent. These cases are subjudice.
- b. An affidavit dated 21.07.2014 was filed in OA no. 73/2014 before NGT duly signed by US(PCA), MOC and Affidavit/ Status Report dated 24.07.2018 was sent to Central Agency Section, Ministry of Law and Justice, Supreme Court for filing in Civil Appeal Diary No. 3067 of 2018.

(c)& (d) The proposal received from the Commissioner & Secy., Mining and Geology Deptt., Govt. of Meghalaya vide letter dated 18.07.2018 is under examination in the Ministry.

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